GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO. 837 TO BE ANSWERED ON 21st NOVEMBER, 2016

Sarva Shiksha Abhiyan

837. SHRI RAJESHBHAI CHUDASAMA:

SHRI D.S. RATHOD:

SHRIMATI DARSHANA VIKRAM JARDOSH:

SHRI DEVUSINH CHAUHAN:

SHRI P.P. CHAUHAN:

SHRIMATI POONAMBEN MAADAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the educational activities undertaken by the State Governments prior to the launch of Sarva Shiksha Abhiyan (SSA) in 2001 were ineligible for Central funding and if so, the details thereof and the reasons therefor;
- (b) whether it is a fact that some State Governments which had made heavy investment therein prior to SSA suffered heavily *vis-a-vis* those States which created most of the infrastructure after the launch of SSA and if so, the response of the Government thereon; and
- (c) whether the Government has received any representations from State Government of Gujarat for providing funds in an equitable manner under SSA and also to provide special central assistance to over a lakh primary school teachers appointed prior to coming into force of SSA and if so, the response of the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) & (b): No, Madam. Under the Sarva Shiksha Abhiyan (SSA), a centrally sponsored scheme, State Governments/UTs are provided financial assistance as per the guidelines and norms of SSA. As per the SSA framework of implementation, the States/UTs are not entitled for financial support for activities that have already been implemented by them. The SSA framework for financial norms stipulates that States would need to maintain their level of

investment in elementary education as in 1999-2000. The Annual Work Plan and Budget of the respective State government/UT under SSA is approved after detailed appraisal and deliberation in the Project Approval Board (PAB) meeting. This gives full opportunity to all States to place their requirement before the Central Government for seeking assistance under the SSA.

(c): Representations have been received from the State Government of Gujarat regarding funding of 1 lakh teachers' salary from funds released under SSA. Funds under the SSA programme are provided by the Central Government to States/UTs based on approved norms and guidelines of the scheme. As these teachers were appointed prior to the implementation of SSA scheme, their salary would not be permissible under SSA. The investment undertaken by the State Government prior to the SSA is not covered under the SSA.
